

229 Matter under CHAITRA 4, 1897 (Saka) Suspension of sub-rule 230
rule 377 (2) of Rule 206

and I will pay the penalty. Or, he should pay the penalty if he cannot prove it.

SHRI JYOTIRMOY BOSU: I have never said that I will prove. I have said, I have information. He is telling a**

SHRI H. K. L. BHAGAT (East Delhi): He must apologise for making wild allegations.

MR. SPEAKER: You must use proper language. There is no question of that. That will not form part of the record.

SHRI SHYAMNANDAN MISHRA: You should kindly look into this matter to see that the proceedings of the House are not distorted.

MR. SPEAKER: If any distortion is brought to my notice, I will look into it. Now I am going to the next item.

12.43 hrs.

SUSPENSION OF SUB-RULE (2) OF RULE 206 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA IN RELATION TO DEMANDS FOR GRANTS ON ACCOUNT (NAGALAND)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): Sir, I beg to move:

"That in relation to the Demands for Grants for expenditure of the Government of Nagaland during the financial year 1975-76, so much of sub-rule (2) of Rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to 'a statement of the detailed estimate under each grant divided into

items', may be suspended for the purpose of granting Vote-on-Account by this House."

SHRI JYOTIRMOY BOSU (Diamond Harbour): One of the main functions of the Government is the presentation of a proper budget for proper fiscal control. Rule 206(2) says:

"Each demand shall"—it is mandatory—"contain first a statement of the total grant proposed and then a statement of the detailed estimate under each grant divided into items."

Part II Bulletin which has been circulated says that a few copies of the budget of the Government of Nagaland for 1975-76 received from the Ministry of Finance have been placed in Parliament Library for reference by members. Where are our copies? How can they take a summary decision that there will be one copy for 30 members? How is it possible for the 776 members of both the Houses to go to the library and read the budget papers? What was the great hurry in toppling this ministry?

MR. SPEAKER: I am not allowing that part. You can raise only the technical objection. It is very difficult to contain you.

SHRI JYOTIRMOY BOSU: That is so because I reflect the sentiments of the House.

MR. SPEAKER: That means that others are here purposelessly.

SHRI JYOTIRMOY BOSU: Who says that? I submit that this motion should not be allowed to be moved. If that is done, we shall be undermining ourselves, we shall be cutting our own legs; and the House would be reduced to a mockery, if the government is given such an upper hand.

**Expunged as ordered by the Chair.

SHRI SEZHIYAN (Kumbakonam). I am raising a point only to help the Minister. He wants to suspend rule 206 (2) for the purpose of granting Vote-on-Account. If you see the List of Business, the Supplementary Demands for Grants have also to be voted. Rule 215 of the Rules of Procedure says that Supplementary, additional, excess and exceptional grants and votes of credit shall be regulated by the same procedure as is applicable in the case of demands for grants, subject to such adaptations, whether by way of modification, addition or omission, as the Speaker may deem to be necessary or expedient. Therefore, what is obtainable for the Vote-on-Account should be done for the Supplementary Demands also. Now the Supplementary Demands are going to come next. At that time, he will be forced to come with another motion for suspending the rule, unless he does that at this stage for both Vote-on-Account as well as the Supplementary Demands.

SHRI SOMNATH CHATTERJEE (Burdwan): If you kindly see the motion, it purports to suspend a part of rule 206(2) as relates to "a statement of the detailed estimate under each grant divided into items".

If you see rule 388, it says:

"Any member may, with the consent of the Speaker, move that any rule may be suspended in its application to a particular motion before the House ..."

So, a rule can be suspended in its entirety, but not a part of it. I raised this question earlier also but no decision was given. The question is whether a rule of this nature can be suspended in part. I can understand their not wanting to comply with any particular rule as such. But the rules do not contemplate the suspension of a part of a rule. It is not permissible; either do away with the whole rule or do not do it.

MR. SPEAKER: In this case the difficulty is very genuine. On an earlier occasion also, it was the last

day and so an exception was made. Now it can be asked, when it was done on that day, why not today also? There is no other alternative. If we are always particular of even a comma, sometimes it may not be possible, because of the shortage of time or the peculiar circumstances. I leave it to your decision as to what should be done in such circumstances.

I ask Shri Sezhiyan whether he has any suggestion to make. There is no day left now. So, we have to consider whether it is in the interest of that State. Whatever has gone wrong, we cannot help it. So, we have to give a liberal interpretation of the rules, because the circumstances are very exceptional. Further, it is only a Vote-on-Account. It will come up for discussion.

The question is:

"That in relation to the Demands for Grants for expenditure of the Government of Nagaland during the financial year 1975-76, so much of sub-rule (2) of Rule 206 of the Rules of Procedure and Conduct of Business in Lok Sabha, as relates to 'a statement of the detailed estimate under each grant divided into items', may be suspended for the purpose of granting Vote-on-Account by this House"

The motion was adopted.

12.50 hrs.

STATUTORY RESOLUTION RE-APPROVAL OF PROCLAMATION IN RELATION TO NAGALAND, NAGALAND BUDGET, 1975-76—GENERAL DISCUSSION. DEMANDS* FOR GRANTS ON GRANTS ON ACCOUNT (NAGALAND), 1975-76, AND SUPPLEMENTARY DEMANDS* FOR GRANTS (NAGALAND), 1974-75.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Mr. Speaker, Sir, I beg to move the following Resolution:

*Moved with the recommendation of the President.